



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK 'SMC' BENCH, CUTTACK**

BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER

ITA No.275/CTK/2024

Assessment Year : 2016-17

Sanatan Nayak, At-Plot No.31, Gjai Colony, Madhuban, Paradeep.	Vs.	ITO, Paradeep Paradeep.	Ward,
PAN/GIR No.AEIPN 9617 G			
(Appellant)		..	(Respondent)

Assessee by : None (Adjournment application)
Revenue by : Shri S.C.Mohanty, Id Sr DR

Date of Hearing : 29/08/2024

Date of Pronouncement : 29/08/2024

ORDER

This is an appeal filed by the assessee against the order of the Id CIT(A), NFAC, Delhi dated 12.5.2023 in Appeal No.CIT(A), Cuttack/10253/2018-19 for the assessment year 2016-17.

2. None appeared for the assessee. However, an adjournment petition has been filed requesting to adjourn the matter to some other date. The adjournment application filed by the assessee is rejected. Shri S.C.Mohanty, Id Sr DR represented on behalf of the revenue.

3. A perusal of appeal folder shows that a defect notice was issued as early as on 21.6.2024. Till today, the assessee has not thought it

appropriate to file the necessary affidavit for condoning the delay. As the defects have not been cured, the appeal is dismissed for defects.

3. In the result, appeal of the assessee stands dismissed.

Order dictated and pronounced in the open court on 29/08/2024.

Sd/-
(George Mathan)
JUDICIAL MEMBER

Cuttack; Dated 29/08/2024
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Sanatan Nayak,
At-Plot No.31, Gjai Colony, Madhuban,
Paradeep
2. The Respondent: ITO, Paradeep Ward,
Paradeep.
3. The CIT(A)- NFAC, Delhi
4. Pr.CIT, Cuttack
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

By order

Sr.Pvt. Secretary
ITAT, Cuttack